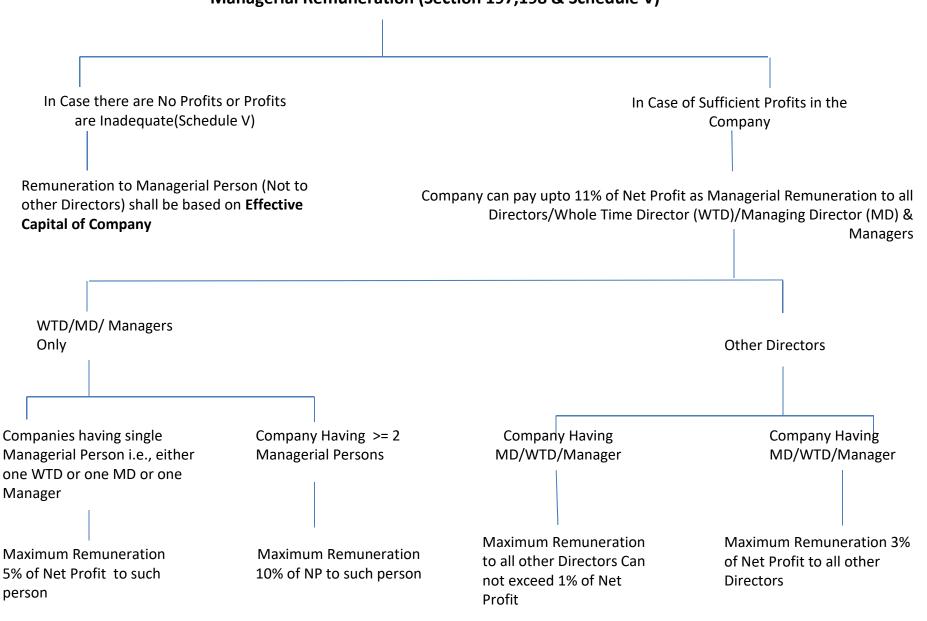
Managerial Remuneration (Section 197,198 & Schedule V)



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Effective Capital	Aggregate Annual Remuneration
(a) Negative Effective Capital or Less than Rs.5 Crores	Maximum Rs.60 Lakhs
(b) Rs.5 Crore but Less than Rs.100 Crore	Maximum Rs.84 Lakhs
(c) Rs.100 Crore but Less than Rs. 250 Crore	Maximum Rs. 120 Lakhs
(d) Rs.250 Crore or More	Maximum Remuneration would be :: Rs.120 Lakhs + 0.01% Effective Capital in excess of Rs.250 Crore

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Calculation of Net Profit Under Section -198 of the companies Act 2013

Gross Profit -XXX **Less:** All Indirect Expenses (XXX) **Less:** Depreciation as per Schedule II (XXX) Add: All Indirect Income Including Subsidies, Managerial remuneration is not **Government Grants** XXX included, but director sitting fees are part of the calculation. Net Profit Before Tax XXX

Calculation of Effective Capital

Paid up Share Capital XXX - (Equity Share Capital + Preference share Capital)

Add: Securities Premium XXX

<u>Add:</u> Total Reserves & Surplus XXX - (Excluding Revaluation Reserves)

Add: Long Term Loans &

Deposits XXX - Debentures & Loans from Financial Institutions

Less: Investments made in case

of Non-Investment

Companies (XXX)

<u>Less:</u> Accumulated Losses (XXX)

<u>Less:</u> Preliminary Expenses

Not yet written off (XXX)

Effective Capital XXX

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